

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process)
Regulations, 2017)

FOR THE ATTENTION OF STAKEHOLDERS OF
“LEGEND INTERNATIONAL PRIVATE LIMITED”

1.	Name of Corporate Person	LEGEND INTERNATIONAL PRIVATE LIMITED
2.	Date of incorporation of corporate person	07/04/2000
3.	Authority under which corporate person is incorporate / registered	Ministry of Corporate Affairs The Registrar of Companies, NCT of Delhi
4.	Corporate Identity Number of corporate person	U18101DL2000PTC105105
5.	Address of Registered Office and principal office	C-5/7 VASANT VIHAR NEW DELHI -110057
6.	Liquidation commencement date of corporate person	05.02.2022
7.	Name, address, email address, telephone number and the registration number of the liquidator	Name: Ravi Sharma, Add: 2E/207, CAXTON HOUSE Jhandewalan Extension New Delhi – 110055, Email id: ip.ravisharma@gmail.com, Mobile No.: 9911919008 , I. P. Registration No.: IBBI/IPA-002/IP- N00197/2017-18/10563
8.	Last date for submission of claims	05-03-2022

Notice is hereby given that the **LEGEND INTERNATIONAL PRIVATE LIMITED** has commenced voluntary liquidation on 05.02.2022.

The stakeholders of **LEGEND INTERNATIONAL PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 05-03-2022, to the liquidator at the address mention against item 7.

The financial creditors shall submit their proof of claims by electronic mode only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Ravi Sharma
Liquidator

IBBI/IPA-002/IP-N00197/2017-18/10563

Date 05-02-2022
Place: New Delhi



FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

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1. Name of Corporate Person	LEGEND INTERNATIONAL PRIVATE LIMITED
2. Date of incorporation of corporate person	07/04/2000
3. Authority under which corporate person is incorporated / registered	Ministry of Corporate Affairs The Registrar of Companies, NCT of Delhi
4. Corporate Identity Number of corporate person	U18101DL2000PTC105108
5. Address of Registered Office and principal office	C-57 VASANT VIHAR NEW DELHI - 110057
6. Liquidation commencement date of corporate person	06.02.2022
7. Name, address, email address, telephone number and the registration number of the liquidator	Name: Ravi Sharma, Add: 2E207, CAXTON HOUSE, Jhandewalan Extension New Delhi - 110055. Email id: g.ravisharma@gmail.com, Mobile No.: 9911919008, I.P. Registration No.: 80809PA-0202IP-N001972917-1810963
8. Last date for submission of claims	05-03-2022

Notice is hereby given that the LEGEND INTERNATIONAL PRIVATE LIMITED has commenced voluntary liquidation on 06.02.2022.

The stakeholders of LEGEND INTERNATIONAL PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 05-03-2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic mode only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Date: 05.02.2022
Place: New Delhi

Ravi Sharma
Liquidator
(80809PA-0202IP-N001972917-1810963)

यूको बैंक UCO BANK
(कोoperative बैंक का प्रकार)

Branch: Phulera

APPENDIX IV (Refer Rule 8(1)) POSSESSION NOTICE (for immovable property)

Whereas, The undersigned being the Authorized Officer of the UCO BANK Phulera (Name of the Institution) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 05.02.2022 calling upon the Borrower- M/s Jangid Furniture, Prop. Laxmi Narayan S/o Bokaran Jangid and Guarantor- Shyam Sunder Jangid S/o Laxmi Narayan Jangid to repay the amount mentioned in the notice being Rs. 9,54,492.82 (Rupees Nine Lakh Fifty Four Thousand Four Hundred Ninety Two & Two Paise Only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of section 13 of act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the 02 day of February the year 2022.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the UCO BANK, Phulera (Name of the Institution) for an amount Rs. 9,54,492.82 (Rupees Nine Lakh Fifty Four Thousand Four Hundred Ninety Two & Two Paise Only) and interest thereon.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Shree No. 6N/1, Addressing 22.22 Sq. Yards Situated at New Colony, Ward No. 13, Phulera, District - Jaipur - 303 338. Bounded: On the North by Plot No. U, On the South by Plot No. W, On the East by Road 207, On the West by Plot No. 7.

Date: 05.02.2022 Place: Phulera

Authorized Officer UCO Bank

INDIAN OVERSEAS BANK
Bhilwara Branch, 1-6, Akar Tower, Old R.T.O. Road, Bhilwara-311001, Ph. No. 01482-246958, 248458, E-Mail: info@ioib.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
(Under Proviso to Rule 8 (6) of security interest (Enforcement) Rules)

F-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged to the Secured Creditor, the constructive possession of which has been taken by the Authorized Officer of Indian Overseas Bank, Bhilwara Branch, (Raj.) (Secured Creditor) will be sold on "As is where is", "As is what is", and "whatever there is" on 25.02.2022 for recovery of Rs. 72,86,087/- (Rupees Seventy Two Lakhs eighty six thousand Sixty Seven Only) as on 04.02.2022 plus undebited and further interest thereon due to the Indian Overseas Bank, Bhilwara Branch, from borrower M/s Sanjari Minerals and the proprietor Sh. Abdul Hamid Mansuri S/o Sh. Sirajuddin Mansuri. The reserve price and earnest money will be as per below mentioned:-

Short description of the immovable properties, reserve price, earnest money with known encumbrances :-	Reserve Price	Earnest Money
All the part & parcel of property consisting of Factory land and building situated at industrial plot at Araji no. 2218/2, village Kunder Nagri, Bhilwara Tehsil Sahawra, Dist. Bhilwara, Bounded as under- North- Agriculture land, South- Agriculture land, East- Agriculture land, West- Agriculture land	Rs. 16,45,000/- (Rupees Sixteen lakh Forty five thousand only)	Rs. 1,54,500/- (Rupees One Lakh Fifty four thousand Five hundred only)

Encumbrances :- Not known

For detailed terms and conditions of the sale, please refer to the link provided ebray portal <https://ibapi.in>. Also, Prospective bidders may contact the authorized officer on Mob: 09929297866, 9782800881. Date: 05.02.2022 Place: Jaipur (Rajasthan)

Authorized Officer,
Indian Overseas Bank

INDIAN OVERSEAS BANK
Bhilwara Branch, 1-6, Akar Tower, Old R.T.O. Road, Bhilwara-311001, Ph. No. 01482-246958, 248458, E-Mail: info@ioib.co.in

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(Under Proviso to Rule 8 (6) of security interest (Enforcement) Rules)

F-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged to the Secured Creditor, the constructive possession of which has been taken by the Authorized Officer of Indian Overseas Bank, Bhilwara Branch, (Raj.) (Secured Creditor) will be sold on "As is where is", "As is what is", and "whatever there is" on 25.02.2022 for recovery of Rs. 72,86,087/- (Rupees Seventy Two Lakhs eighty six thousand Sixty Seven Only) as on 04.02.2022 plus undebited and further interest thereon due to the Indian Overseas Bank, Bhilwara Branch, from borrower M/s Sanjari Minerals and the proprietor Sh. Abdul Hamid Mansuri S/o Sh. Sirajuddin Mansuri. The reserve price and earnest money will be as per below mentioned:-

Short description of the immovable properties, reserve price, earnest money with known encumbrances :-	Reserve Price	Earnest Money
All the part & parcel of property consisting of land and building situated at industrial plot at Araji no. 2220/2, (south part) village Kunder Nagri, Bhilwara Tehsil Sahawra, Dist. Bhilwara, Bounded: North- Agriculture land part of Araji no. 222 Araji no. 2219, East- Araji no. 2219, West- Road	Rs. 16,45,000/- (Rupees Sixteen lakh Forty five thousand only)	Rs. 1,54,500/- (Rupees One Lakh Fifty four thousand Five hundred only)

Encumbrances :- Not known

For detailed terms and conditions of the sale, please refer to the link provided ebray portal <https://ibapi.in>. Also, Prospective bidders may contact the authorized officer on Mob: 09929297866, 9782800881. Date: 05.02.2022 Place: Jaipur (Rajasthan)

Authorized Officer,
Indian Overseas Bank

MUTHOOT HOUSING FINANCE COMPANY LIMITED
Registered Office: TC NO.14297-4, Muthoot Centre, Ponnem Road, Thiruvananthapuram - 695 034, Corporate Office: 120A/91, 13th floor, Parkside Crescendo, Plot No. C38 & C39, Bandra Kurla Complex-G block (East), Mumbai-400051

DEMAND NOTICE

Whereas the undersigned is the Authorized Officer of Muthoot Housing Finance Company Ltd. ("MHFC") under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13(2) of the said Act, calling upon the following Borrower(s), Co-Borrower(s), Guarantor(s) to discharge in full their liability to the Company by making payment of entire outstanding including up to date interest, cost and charges within 60 days from the date of respective Notices issued and the publication of the Notice as given below as and way of alternate source upon you. As security for due repayment of the loan, the following Secured Asset (s) have been mortgaged to MHFC by the said Borrower(s), Co-Borrower(s), Guarantor(s) respectively.

Sr. No.	Name of Borrower / Co-Borrower / Guarantor	Date of NPA	Date of Demand notice	Total Outstanding Amount	Description of Secured Asset(s) / Immovable Property (ies)
1	Loan Account No. 1338010326/ 1. Shree Lal Mal 2. Durg Dev Mal	31-July-2021	27-Jan-2022	Rs.487,369.33/- (Rupees Four Lakhs Ninety Seven Thousand Nine Hundred and Paise Thirty Three Only) As on: 10-January-2022	Plot No 46, Gram Jitpura, Bhilwara Road, Gram Panchayat Kori, Rajasthan, Bhilwara, 311003, India EAST Residence Of Shri Ghosa S/O Shri Narayan Mal, WEST: Rasia Mohala Sider Mal Mohala, Village Jitpura, NORTH: Residence Of Shri Pothu Lal S/O Shri Narayan Mal, SOUTH: Residence Of Shri Ramchandra S/O Shri Haggai Mal
2	Loan Account No. 1338010327/ 1. Gm Prakash Sarda 2. Durga Dev Shri	31-Dec-2021	27-Jan-2022	Rs.378,277.88/- (Rupees Three Lakhs Seventy Thousand Two Hundred Seventy Seven Only) As on: 10-January-2022	Plot No. 27, Gram Panchayat Rodha, Panchayat Samiti, Sawai, Gram-Gadh Khera Bhilwara, Rajasthan, Bhilwara, 311401, India EAST: Alad Padat, WEST: House Of Kalash Chandra Ramchandra Dhol, NORTH: Road, SOUTH: Alad Padat

If the said Borrower, Co-Borrower(s) & Guarantor(s) fails to make payment in MHFC as above, then the undersigned will take possession of the secured assets.

APPENDIX IV
(See rule 8 (1))
POSSESSION NOTICE
(for immovable property)

Whereas, The undersigned being the Authorized Officer of INDIABULLS HOUSING FINANCE LIMITED (CIN:L68922DL2006PLC136029) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 13.05.2021 calling upon the Borrower(s) MR. SARIF UDDIN MIR AND SALMA BEGAM to repay the amount mentioned in the Notice being Rs.29,28,871.23 (Rupees Twenty Nine Lakhs Twenty Eight Thousand Seventy One and Paise Twenty Three Only) against Loan Account No. HHLNO00455648 as on 01.05.2021 and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 03.02.2022.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of INDIABULLS HOUSING FINANCE LIMITED for an amount of Rs.29,28,871.23 (Rupees Twenty Nine Lakhs Twenty Eight Thousand Seventy One and Paise Twenty Three Only) and interest thereon.

यूको बैंक UCO BANK
(कोoperative बैंक का प्रकार)

हम्माम्म जायद विस्वाका हा

FARIDABAD MAIN BRANCH (0390) / R8, NH-5, NIT F

APPENDIX IV (Refer Rule 8(1)) POSSESSION NOTICE (F)

Whereas, The undersigned being the authorized officer of the UCO BANK, (Name of the Institution) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 05.02.2022 calling upon the Borrower- Galaxy World, to repay the amount mentioned in the notice being Rs. 51.1 six hundred ninety four rupees and thirty six Paise only within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) rule, 2002 on this, the 07 th day of February the year 2022.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the UCO Bank, (Name of the Institution) for an amount of five hundred ninety four rupees and thirty six Paise only and interest thereon.

The borrower's attention is invited to provision of sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property consisting of NH-238, PLOT NO. 9 & 10 PROP 124 SQUARE YARDS, RECTIFICATION NO.32, KHASRA NO.81,87,124,19/11,19/14, 14, UNCHA GAON, TEHSIL BALLABGARH, FARIDABAD.

BOUNDED: On the North by : House of Shiv Dutt, On the South by : House of Sm On the East by : House of Suresh, On the North by : Road

Date: 07.02.2022 Place: Delhi